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O. A. NO. 152/2002.

ORDER DATED 12-03-2003.

Nene appears for the Applicant; nor any prayer has been made on behalf of the Applicant seeking any adjournment. In the said premises, with the assistance of Mr. D. N. Mishra, Learned Standing Counsel for the Rlys., appearing for the Respondents, this case is taken up.

Applicant, having faced a transfer from Kesinga to Laxmipur, has filed this Original Application U/s. 19 of the Administrative Tribunals Act, 1985 challenging the said order of transfer. However, he represented to his authority to give him an alternative posting. The Respondents, on consideration of the said representation of the Applicant, gave him a posting at Rayagada under Annexure-R/4. It is submitted by Mr. D. N. Mishra that the Applicant has joined the new place of posting/station at Rayagada in the meantime.

In the said premises, this Original Application stands disposed of. No costs.

Send copies of this order to all the parties and free copies of this order be given to learned counsel for both sides.

Manoranjan Mohanty
12/03/2003
(MANORANJAN MOHANTY)
MEMBER (JUDICIAL)

Copy of order
dt. 12/3/03 issued
to both parties
by posts. The
same copy of
order issued
to the Counsel
for both sides.

M
26/3/03

S.O.
26/3/03